

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No.11 IN CIVIL APPEAL NO(s). 1248 OF 2004

T.G. KRISHNAMURTHY

Appellant (s)

VERSUS

IDBI & ORS.

Respondent(s)

(With appln(s) for permission to file directions and office report )

(With IA No.12-appln. for permission to file addl. documents)

Date: 17/02/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. Pramod Dayal,Adv.

Mr.A.Aanand Padmanabhan,adv.

For Respondent(s)

Mr. A.Mariarputham,adv.

Ms.Aruna Mathur,adv.for

M/S Arputham,Aruna & Co.

Mr. R.C. Kaushik,Adv.

Ms. Shobha,Adv.

Mr. T. Harish Kumar,Adv.

Mr. S.R.Sharma,adv.

Mr. S.Balaji,Adv.

Mr. V.Sudeer,adv.

Mr. MBRS Raju,adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter the matter is adjourned by one week.

Counter affidavit, if any, may be filed in the meantime.

[SUMAN WADHWA]

COURT MASTER

[MITHILESH RAGHAV]

COURT MASTER